

Exporting/Trading Houses Status to State Corporations

***397. SHRI BACHANILEKHRAJ:** Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether State Corporations nominated by the State and other State Corporations are given status of exporting/trading houses;

(b) if so, the details of such houses in Gujarat; and

(c) the increase in percentage of export after changing the status and foreign exchange earned?

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI MURASOLI MARAN): (a) to (c) As per Para 12.8 of current EXIM Policy, with a view to encouraging participation of State Governments and Union Territories in export promotion, one state corporation nominated by the respective State Government/Union Territories may be recognized as an export house, even though the criterion for such recognition is not fulfilled by it. The benefit shall be available only for such period and in accordance with such terms and conditions as may be specified from time to time.

Under the above paragraph, no status certificate has been issued to state corporation nominated by the State Government of Gujarat. None of the Regional Offices of DGFT in the State of Gujarat has received any request from the State Government of Gujarat nominating any State Corporation for issue of Export House Certificate under Para 12.8 of the EXIM Policy (1997-2002). However, one export house certificate has been issued on 27.7.99 to M/s. Gujarat State Cooperative Cotton Federation Limited, Ahmedabad based on the eligibility criteria as per provisions of the Policy.

Since status certificate is issued to nominated state corporation with a view to encouraging participation of State Governments/Union Territories in export promotion, their foreign exchange earning, if any, is not monitored.

Failure of Welfare Schemes for STs

***398. SHRI RAMA MUNI REDDY SIRIGIREDDY:** Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether all economic welfare schemes for Scheduled Tribes have failed to uplift the Scheduled Tribes in the country;

(b) if so, the reasons for failure; and

(c) the role played by the Tribal Development Corporation of the Ministry so long for their welfare?

THE MINISTER OF TRIBAL AFFAIRS (SHRI JUAL ORAM): (a) No, Sir.

(b) Does not arise.

(c) There is now no separate National Tribal Finance and Development Corporation. However, existing National Scheduled Caste and Scheduled Tribe Finance and Development Corporation (NSFDC) has been working for the economic development of both for SCs and STs since its inception on 08.02.1989. As on 31.07.2000, 827 schemes have been sanctioned by the NSFDC for ST beneficiaries. In addition, 40 training programmes have been exclusively organized for STs for benefiting 1670 ST persons.

Upliftment of Tribal Belts

*399. SHRI NANA DESHMUKH: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether Government are committed to economic development of the tribal belts by ensuring remunerative prices for the products collected/cultivated by tribals and providing marketing support to their State level organizations;

(b) if so, what achievements have been made in real terms during the last three years with corresponding figures;

(c) what are Government's future plans to attain the upliftment of tribal belts throughout the country including Andaman and Nicobar Islands; and

(d) what specific machinery has been created to achieve the said objectives?

THE MINISTER OF TRIBAL AFFAIRS (SHRI JUAL ORAM): (a) to (d) Yes, Sir. In order to provide marketing assistance and remunerative prices to the tribals for their minor forest produce and surplus agricultural produce and to wean them away from private traders and middlemen, Tribal Cooperative Marketing Development Federation (TRIFED), a national level cooperative body, was set up in the year 1956. The achievements of the organization during the last three years are given in Annexure-I. Besides, under the Central Sector Scheme of grant in aid to State Tribal Development Cooperative Corporations